

Central Administrative Tribunal
Principal Bench

O.A. No. 1375 of 1998

New Delhi, dated this the 29th January, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Shri B.R. Sindhwani,
Retd. Sales Tax Officer,
S/o Shri M.C. Sindhwani,
R/o 49,54, East Azad Nagar,
Krishan Nagar,
Delhi-110051.

... Respondents

Union of India through

1. The Secretary (U.T.),
Ministry of Home Affairs, New Delhi.
2. Chief Secretary,
Delhi Admn.,
5, Sham Nath Marg, Delhi.
3. Commissioner of Sales Tax,
Bikarikar Bhawan, I.P.Estate,
New Delhi.
4. Director of Vigilance,
Govt. of NCT of Delhi. Respondents

(By Advocates: Proxy counsel on
behalf of Shri R.V. Sinha for R-1
Shri Rajinder Pandita for R-2,3 & 4)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

I am informed that applicant is confined
to bed and his counsel has unfortunately expired.

2. Even on the last date none appeared
on behalf of applicant and it had been noted that
the departmental proceedings which were pending
against applicant have been dropped. As applicant
in the O.A. had prayed for release of his retiral
dues Respondents' counsel Shri Pandita had been
called upon to intimate whether the retiral dues
have been paid to applicant or not.

3. Shri Pandita now has handed over letter dated 6.1.99 a copy of which has been taken on record, which states that payments of pension and other benefits have been released to applicant as per Bill No. 1470 and 1471 dated 1.1.99.

4. As none appeared for applicant, and payments of retiral dues are stated to have been released this O.A. is dismissed as having become infructuous giving liberty to applicant that in the event any retiral dues ~~are~~ still remain to paid by respondents to him, he may seek to revive the present O.A. for adjudication on merits.

Adige
(S.R. Adige)
Vice Chairman (A)

/GK/